

adoption of small family norm by Government servants. If so, the matter is under examination.

**Supply of Uranium by U.S.A. for Tarapur Atomic Power Station**

2094. SHRI R. V. SWAMINATHAN:  
SHRI K. MALLANNA;

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether U.S. Government have agreed to supply Uranium for Tarapur Atomic Power Station on some conditions;

(b) if so, what are those conditions; and

(c) the reaction of Government thereto?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c). It is understood that the U.S. authorities have recommended the release of uranium for the Tarapur Atomic Power Station to the Nuclear Regulatory Commission. Some preliminary talks have been held on President Carter's Nuclear Non-Proliferation Policy. The attention of the U.S. authorities has been drawn to the contractual obligations of the Government to Government Agreement on the supply of uranium to the Tarapur Atomic Power Station. The U.S. authorities have also been informed of the adverse effects such delay can have on the availability of power in the Western Region.

**Burns Standard Co.**

2095. SHRI K. RAMAMURTHY:  
Will the Minister of INDUSTRY be pleased to state:

(a) whether the Burns Standard Company, undertaking of Government of India had placed expansion proposals for Rs. 16 crores in 1975;

(b) if so, the facts thereof; and

(c) action taken thereon, so far?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) to (c). With a view to improving the quality of refractory materials being manufactured by their refractory and ceramic units at Gulfarbari, Niwar and Salem and keeping the future demand in view, Burn Standard Company have submitted proposals involving a total investment of Rs. 16.71 crores. The proposals are to be implemented in two phases, involving nearly equal investments. In the first phase, emphasis has been laid on providing balancing equipment and kilns, so that these could manufacture high quality refractories by adopting modern process technology. This proposal is under the consideration of the Government.

**Sale of Cement by M/s. Jaipur Udyog**

2096. DR. BAAU KALDATY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Regional Cement Officer, Bombay has issued several authorisations in January, 1971 to M/s. Jaipur Udyog Ltd., Jaipur;

(b) whether these authorisations were utilised by M/s. Jaipur Udyog for sale of cement in the open market at high prices;

(c) whether the holders of the allotment letter in this respect M/s. Patel Tiles and Marbles Pvt. Ltd., Bombay have been denied the supply of cement for the past several years;

(d) whether any complaint has been received from the allottee in this regard; and

(e) action taken by Government for the misuse of the authorisation by M/s. Jaipur Udyog?